

(49)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

O.A.NO. 1583/95.

DATE OF JUDGMENT: 26-12-95.

BETWEEN:

M. Buchi Reddy

.. Applicant.

AND

1. The Chairman,
Ordnance Factory Board,
10-A, Auckland Road,
Calcutta
2. The General Manager,
Ordnance Factory Project,
Min. of Defence (Govt. of India),
Yeddumailaram, Dis: Madak.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI P. Navsen Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.V. Ramana,
Ex/Adtl. CGSC.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMN.)

O.A.No.1583/95

Dt. of decision:26-12-1995.

JUDGEMENT

I As per Hon'ble Sri Justice V.N. Rao, Vice Chairman I

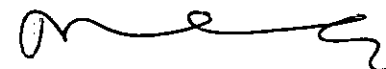
The order dt.6-3-95 of R-2 whereby the applicant was dismissed from service after enquiry, ~~he has~~ assailed in this O.A.

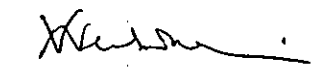
2. It is stated for the applicant that the appeal dt.30-3-95 was preferred against the said order and the same is not yet disposed of by R-1.

3. In the circumstances, it is just and proper to dispose this O.A. by the following order:

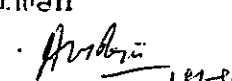
R-1 has to dispose the appeal preferred by the applicant against order dt.6-3-95 passed by R-2 in Proc.No.02/00058/Estt./94/92, dt.6-3-95 expeditiously and preferably by 31-3-1996.

4. The O.A. is ordered accordingly at the admission stage itself. No costs.//


(R. Rangarajan)
Member (A)


(V. Neeladri Rao)
Vice Chairman

Dt.26.12.1995
Open Court Dictation


Dy.Registrar(Judl)

Copy to:-

1. The Chairman, Ordnance Factory Board, kmv 10-A, Auckland Road, Calcuta.
2. The General Manager, Ordnance Factory Project, Min.of Defence(Govt.of India,), Yeddumalhar, Dist Medak.
3. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Ramana, CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy

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84-1583/75

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 26-12-1996

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions *At the adjourn-*

Dismissed. *- Prior Stage*

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No spare copy

